

in 19\*81 and the number of workers killed or seriously injured in each accident, mine-wise;

(d) what is the number of accidents which have been investigated by officers of DGMS and number of officers held responsible for each accident; and

(e) what steps have been taken by DGMS and employers against officers held responsible, mine-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir.

(b) to (e) The information is being collected and will be laid on the Table of the House.

#### **High-power Committee on Mines Safety**

477. SHRI KALYAN ROY: Will the Minister of LABOUR be pleased to state:

(a) whether a High-Power Committee comprising representatives of Ministries of Finance and Labour, Department of Personnel and the Director General of Mines and Safety has been constituted to examine and recommend the size and structure of DGMS organisation as unanimously recommended by the 5th Conference on Mines Safety held at New Delhi under the Chairmanship of Shri N. D. Tiwari;

(b) if so, what is the progress made so far in view of the urgency to expand the DGMS Organisation; and

(c) if the reply to part (b) above be in the negative, what are the reasons for the delay and when it is likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) to (c) The Director General of Mines Safety has been asked to furnish relevant data and material necessary for the purpose of constituting the Committee.

#### **Standing Committee of Labour Ministers**

1478. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of LABOUR be pleased to state:

(a) whether the Standing Committee of Labour Ministers concerned with workers' participation in management met recently to review the implementation of the scheme, and to suggest measures for making them more effective;

(b) if so, what decisions were taken at the meeting; and

(c) what steps have been taken to implement them and how far these will go in ensuring workers' participation in management?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b) The Standing Committee of Labour Ministers was required to consider only the issue of procedure to be adopted for selection of workers' representatives on various participative forums. The Standing Committee recommended that a small working group of Labour Ministers should go into this question. A Sub-Committee of Ministers which considered it could not reach a consensus and left the decision to Central Government.

(c) Government are securing implementation of the existing schemes of workers' participation through persuasive efforts.

#### **Implementation of recommendations of Palekar Tribunal**

1479. SHRI SHRIDHAR WASUDEO DHABE: SHRI ARVIND GANESH KULKARNI:

Will the Minister of LABOUR be pleased to state:

(a) whether news agencies such as Press Trust of India, United News of India, Hindustan Samachar and Sama-char Bharati have implemented the recommendations of the Palekar Tri-

bunal and the Award as notified by Government; and

(b) if so, from which date it has been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b) Delhi Administration have furnished the following information regarding implementation by news agencies, of the recommendations of Wage Tribunals headed by Shri D. G. Palekar as notified by the Central Government:—

1. Press Trust of India has implemented the recommendations from January, 1981.

2. United News of India has decided to implement the recommendations from March, 1981.

3. Hindustan Samachar would be taking final decision at their General Body Meeting.

4. Samachar, Bharati will take final decision at the next meeting of their Board of Directors,

#### Licences for new industries

1480. SHRI ROBIN KAKATI: Will the Minister of INDUSTRY be pleased to state the particulars of licences issued for new Industries to be set up in 1979-80 and 1980-81 in Assam, Meghalaya, Nagaland, Manipur, States and the Union Territories of Arunachal Pradesh and Mizoram separately?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): A statement showing the number and details of Letters of Intent and Industrial Licences issued during the years 1979 to 1981 (upto January, 1981) under the Industries (Development and Regulation) Act, 1951 for setting up of industries in Assam, Meghalaya, Nagaland, Manipur, Arunachal Pradesh and Mizoram are enclosed. (Annexure I & II).

#### Annexure I

*Number of Letters of Intent (LIs) and Industrial Licences (ILs) granted during the years 1979 to 1981 (upto January, 81) to Assam, Meghalaya, Nagaland, Manipur, Arunachal Pradesh & Mizoram*

	1979		1980		1981 (upto Jan. 1981)	
	LI	IL	LI	IL	LI	IL
1. Assam . . . . .	..	2*	2*	5*	..	..
2. Meghalaya . . . . .	1*	..	..	..	..	..
3. Nagaland . . . . .	..	..	..	..	..	..
4. Manipur . . . . .	..	..	..	..	..	..
5. Arunachal Pradesh . . . . .	..	..	..	..	..	..
6. Mizoram . . . . .	..	..	..	..	..	..

\*In each of these cases, one among the Letters of Intent and Industrial Licences granted, is for a New Undertaking, i.e. 4 in all.